

sub-section (4) of section 3 of the Commission of Inquiry Act, 1952:—

(i) Report of the One-man Commission of Inquiry headed by Justice Jagdish Chandra to enquire into the need for ascertaining all the relevant facts and circumstances leading to the deaths and serious sickness in certain areas of the Union Territory of Delhi reportedly after consuming a spurious brew marketed as an 'Ayurvedic Medicine' on or after the 6th November, 1991.

(ii) Action taken Note on the above Report.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 4462/93]

**Statements showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various Sessions of 8th, 9th and 10th Lok Sabha**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1) Statement No. XXXIII . . . . .	Ninth Session, 1987 [Placed in Library see No. LT 4463/93]	} Eighth Lok
(2) Statement No. XXXIV . . . . .	Tenth Session, 1988 [Placed in Library see No. LT 4464/93]	
(3) Statement No. XXIX . . . . .	Eleventh Session, 1998 [Placed in Library see No. LT 4465/93]	} Sabha
(4) Statement No. XXIII . . . . .	Second Session, 1990 [Placed in Library see No. LT 4466/93]	
(5) Statement No. XIX . . . . .	Third Session, 1990 [Placed in Library see No. LT 4467/93]	} Ninth Lok
(6) Statement No. XVII . . . . .	Sixth Session, 1990 [Placed in Library see No. LT 4468/93]	
(7) Statement No. XVI . . . . .	Seventh Session, 1990 [Placed in Library see No. LT 4469/93]	} Sabha
(8) Statement No. XV . . . . .	First Session, 1991 [Placed in Library see No. LT 4470/93]	
(9) Statement No. XII . . . . .	Second Session, 1991 [Placed in Library, see No. LT 4471/93]	} Tenth Lok
(10) Statement No. X . . . . .	Third Session, 1992 [Placed in Library see No. LT 4472/93]	
(11) Statement No. VIII . . . . .	Fourth Session, 1992 [Placed in Library see No. LT 4473/93]	} Sabha
(12) Statement No. V . . . . .	Fifth Session, 1992 [Placed in Library see No. LT 4474/93]	
(13) Statement No. IV . . . . .	Sixth Session, 1993 [Placed in Library see No. LT 4475/93]	

**Drugs and Cosmetics (Eighth Amendment) Rules, 1992 and Notifications of Prevention of Food Adulteration Act, 1954 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY

**WELFARE (SHRI PABAN SINGH GHATOWAR):** I beg to lay on the Table —

(1) A copy of the Drugs and Cosmetics (Eighth Amendment) Rules, 1992 (Hindi and English versions) pub-